

along with Audited Accounts and comments of the comptroller and Auditor General thereon. [Placed in library. See No. LT- 1442/92]

(c) (i) Review by the Government on the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shilong, for the year 1990-91.

(ii) Annual Report of the North Eastern Handicrafts and Handloom Development Corporation Limited, Shilong, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in library. See No. LT- 1443/92]

Notification under Merchant Shipping Act, 1958 and Review on the Working of Annual Report Madras Dock Labour Board for 1990-91 and a Statement for Delay in Laying these Papers

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:-

(i) The Merchant Shipping (Examination of Engineers and Engine Drivers of Fishing Vessels) Amendment Rules, 1991 published in Notification No. G.S.R. 481 in the Gazette of India dated the 24th August, 1991.

(ii) The merchant Shipping (Certificate of Competency as Cook in the Merchant Navy) Rules, 1991 published in Notification No. G.S.R. 709 in Gazette of India dated the 28th December, 1991.

(iii) The Merchant Shipping (Carriage of Grain) Rules, 1991 published in Notification No. G.S.R. 724 (E) in Gazette of India dated the 5th December, 1991. [Placed in Library. See No. LT-1444/92]

(2) A copy of the Ministry of Surface Transport, Accountant (Group B-Non-Gazette) Recruitment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 44 in Gazette of India dated the 8th February, 1992 issued under proviso to Article 309 of the Constitution. [Placed in Library. See No. LT- 1445/92]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Madras Dock Labour Board for the year 1990-91 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Madras Dock labour Board for the year 1990-91.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT- 1446/92]

Notification Under Customs Act, 1962

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): I beg to lay on the Table a copy each of the following Notification (Hindi and English version) under section 159 of the Customs Act, 1962:-

- (i) G.S.R. 711 (E) and 712 (E), published in Gazette of India dated the 2nd December, 1991 together with an explanatory memorandum regarding exemption to consumable goods when imported into India by the Council of Scientific and Industrial Research Centre for Biochemicals from the whole of the basic, additional and auxiliary duties of customs leviable thereon.
- (ii) G.S.R. 715(E) published in Gazette of India dated the 3rd December, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or *vice-versa*
- (iii) G.S.R. 720(E) and G.S.R. 721 (E) published in Gazette of India dated the 5th December, 1991 together with an explanatory memorandum prescribing rate of basic customs duty of 10 per cent and nil additional duty and 15 per cent auxiliary duties of customs on goods specified in the Table annexed to the Notification.
- (iv) G.S.R. 740 (E) published in Gazette of India dated the 16th December, 1991 together with an explanatory memorandum prescribing basic customs duty of 100 per cent for six specified computer peripherals and 35 per cent for the rest of the goods falling under heading 84.71 of the First Schedule to the Customs Tariff Act, 1975.
- (v) G.S.R. 741 (E) published in Gazette of India dated the 16th December, 1991 together with an explanatory memorandum making certain amendments to the Notification No. 30/88-cus., dated the 1st March, 1988.
- (vi) G.S.R. 742 (E) published in Gazette of India dated the 16th December, 1991 together with an explanatory memorandum prescribing basic customs duty of 15 per cent on components required for the manufacture of power transmission system for earth-moving machinery, fork lift trucks and locomotives subject to certain conditions.
- (vii) G.S.R. 743 (E) published in Gazette of India dated the 16th December, 1991 together with an explanatory memorandum prescribing a concessional rate of basic customs duty of 25 per cent *ad-valorem* on imported cocoa beans, whole or broken, raw or roasted.
- (viii) G.S.R. 744 (E) published in Gazette of India dated the 16th December, 1991 together with an explanatory memorandum making certain amendments to Notification No. 278/82-CE, dated the 17th November, 1982
- (ix) G.S.R. 745 (E) published in Gazette of India dated the 16th December, 1991 together with an explanatory memorandum regarding exemption to uranium blue from the whole of the duty of excise leviable thereon.
- (x) G.S.R. 746 (E) published in Gazette of India dated the 16th December, 1991 together with an explanatory memorandum regarding exemption to mats manufactured from grass, straw, rushes and reeds from the whole of the duty of excise leviable thereon.

- (xi) G.S.R. 747(E) published in Gazette of India dated the 16th December 1991 together with an explanatory memorandum making certain amendments to the Notification No. 177/86-CE, dated the 1st March, 1986.
- (xii) G.S.R. 756(E) to G.S.R. 758 (E) published in Gazette of India dated the 27th December, 1991 together with an explanatory memorandum seeking to keep the effective rate of basic customs duty on Industrial Fatty Alcohols; Acid Oils from Refining; and Thermometers and pyrometers, not combined with other instrument at the same rates which existed prior to the 1st January, 1992.
- (xiii) G.S.R. 761(E) published in Gazette of India dated the 30th December, 1991 together with an explanatory memorandum extending the validity of Notification No. 514/86-Cus., dated the 30th December, 1986 upto the 30th June, 1992.
- (xiv) G.S.R. 829(E) published in Gazette of India dated the 6th December, 1991 together with an explanatory memorandum appointing the 1st day of January, 1992 on which the amendment to the Customs Tariff Act, 1975 shall come into force.
- (xv) G.S.R. 3(E) and G.S.R. 4(E) published in Gazette of India dated the 2nd January, 1992 together with an explanatory memorandum regarding exemption to machinery, equipment, instruments; components etc. required for the purposes of Integrated Guided Missile Development Programme of Ministry of Defence, when imported by units as are designated by an officer not below the rank of Deputy Secretary, Ministry of Defence, from the whole of the basic, additional and auxiliary duties of customs leviable thereon.
- (xvi) G.S.R. 5 (E) published in Gazette of India dated the 2nd January, 1992 together with an explanatory memorandum making certain amendments to Notification Nos. 45/79-Cus. and 213/88-Cus., dated the 1st March, 1979 and the 30th June, 1988 respectively.
- (xvii) G.S.R. 6 (E) published in Gazette of India dated the 2nd January, 1992 together with an explanatory memorandum making certain amendments to the Notification No. 110/86 Cus., dated the 17th February, 1986.
- (xviii) G.S.R. 7 (E) published in Gazette of India dated the 2nd January, 1992 together with an explanatory memorandum making certain amendments to Notification No. 228/88-Cus., dated the 1st August, 1988.
- (xix) G.S.R. 8 (E) and G.S.R. 9 (E) published in Gazette of India dated the 2nd January, 1992 together with an explanatory memorandum seeking to prescribe 10 percent basic and nil additional and 15 per cent auxiliary duties of customs on raw materials and components required for the manufacture of aircrafts to be used for training purposes.
- (xx) G.S.R. 10 (E) published in Gazette of India dated the 2nd January, 1992 together with an explanatory memorandum

- making certain amendments to Notification No. 18/90-CE, dated the 20th March, 1990.
- (xxi) G.S.R. 11(E) published in Gazette of India dated the 2nd January, 1992 together with an explanatory memorandum making certain amendments to Notification No. 24/91-CE, dated the 25th July, 1991.
- (xxii) G.S.R. 12 (E) published in Gazette of India dated the 2nd January, 1992 together with an explanatory memorandum making certain amendments to Notification No. 103/90-CE, dated the 16th May, 1990.
- (xxiii) The Project Imports (Amendment) Regulations, 1992 published in Notification No. G.S.R. 33(E) in Gazette of India dated the 7th January, 1992, together with an explanatory memorandum.
- (xxiv) G.S.R. 44 (E) published in Gazette of India dated the 16th January, 1992 together with an explanatory memorandum making certain amendments to Notification No. 247/84-Cus., dated the 27th September, 1984.
- (xxv) G.S.R. 48 (E) published in Gazette of India dated the 16th January, 1992 together with an explanatory memorandum making certain amendments to certain Notifications mentioned in the Notification.
- (xxvi) G.S.R. 49 (E) published in Gazette of India dated the 16th January, 1992 together with an explanatory memorandum making certain amendments to certain Notifications mentioned in the Notification.
- (xxvii) G.S.R. 77 (E) published in Gazette of India dated the 3rd February, 1992 together with an explanatory memorandum making certain amendments to Notification No. 203/90-Cus., dated the 21st June, 1990.
- (xxviii) G.S.R. 83 (E) published in Gazette of India dated the 28th January, 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian Currency or vice versa.
- (xxix) G.S.R. 86 (E) published in Gazette of India dated the 5th February, 1992 together with an explanatory memorandum making certain amendments to Notification No. 203/90-Cus., dated the 21st 1990.
- (xxx) G.S.R. 89 (E) published in Gazette of India dated the 7th February, 1992 together with an explanatory memorandum making certain amendments to Notification No. 45/79-Cus., dated the 1st March, 1979. [Placed in Library. See No. LT- 1447/92]

Amendment to the Reserve Bank of India (Note Issue) Regulations, 1935; Annual Report and Review on the Working of Life Insurance Corporation for 1990-91 and Consolidated Report on the Working of Public Sector Banks for the Year Ending 31 March, 1991 and Annual Reports of Chaitanya Grameena Bank, Tenali and Samastipur Kshetriya Gramin Bank, Samastipur for 1990-91 etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): I beg to lay on the Table—

- (1) A copy of the Amendments to the